©
കേരള സർക്കാർ
Government of Kerala
2021

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 10 Vol. X	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2021 ആഗസ്റ്റ് 3 3rd August 2021 1196 കർക്കടകം 18 18th Karkadakam 1196 1943 ശ്രാവണം 12 12th Sravana 1943	നമ്പർ No. 31

PART III

Commissionerate of Land Revenue

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്
1	ഇന്ദു ലിസബത്ത് ജയിംസ്	ഭാര്യ	36
2	മറിയം ആന്റണി	മകൾ	6

മുകളിൽ പേരു ചേർത്തിട്ടുള്ള 1, 2 കക്ഷികൾ പേരിൽ അവകാശ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ആയത് ഈ പരസ്യം കേരള ഗവണ്മെന്റ് ഗസറ്റിൽ പ്രസിദ്ധീകരിച്ച് 30 ദിവസത്തിനുള്ളിൽ അടൂർ തഹസീൽദാർക്ക് നേരിട്ട് സമർപ്പിക്കേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞോ തപാലിലോ ലഭിക്കുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

(2)

നമ്പർ സി2-6319/2021. 2021 മേയ് 28.

അടൂർ താലൂക്കിൽ കടമ്പനാട് വില്ലേജിൽ മണ്ണടി താഴത്ത് മുറിയിൽ കാർത്തികയിൽ വീട്ടിൽ ഇന്ദു, എൽ. അനന്തരാവകാശ സർട്ടിഫിക്കറ്റിനായി സമർപ്പിച്ച അപേക്ഷയിന്മേൽ വില്ലേജാഫീസർ അന്വേഷണവും അവകാശ വിചാരണയും നടത്തി റിപ്പോർട്ട് സമർപ്പിച്ചതിൽ ടിയാളുടെ ഭർത്താവ് ദിനേഷ് കുമാർ, എം. എ. 27-4-2021-ൽ മരണപ്പെട്ടിട്ടുള്ളതായി അറിയുന്നു. പരേതന്റെ നിയമാനുസൃത അവകാശികൾ ചുവടെ ചേർക്കുന്നവരാണെന്ന് കടമ്പനാട് വില്ലേജാഫീസർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്
1	സുമംഗല, എം. പി.	മാതാവ്	58
2	ഇന്ദു, എൽ.	ഭാര്യ	35

മുകളിൽ പേരു ചേർത്തിട്ടുള്ള 1, 2 കക്ഷികൾ പേരിൽ അവകാശ സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ആയത് ഈ പരസ്യം കേരള ഗവണ്മെന്റ് ഗസറ്റിൽ പ്രസിദ്ധീകരിച്ച് 30 ദിവസത്തിനുള്ളിൽ അടൂർ തഹസീൽദാർക്ക് നേരിട്ട് സമർപ്പിക്കേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞോ തപാലിലോ ലഭിക്കുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

താലൂക്കാഫീസ്, (ഒപ്പ്)
അടൂർ. തഹസീൽദാർ.

Thiruvalla Taluk

NOTICES

(1)

No. C10-3780/2021. *18th June 2021.*

Notice is hereby given to all whom it may concern that Ajikumar, P., Aji Villa, Niranam P. O., Niranam Village, Thiruvalla Taluk of Pathanamthitta District has submitted an application before the Tahsildar, Thiruvalla for the legal heirship certificate of his mother Ratnakumari Padmanabhan who died on 7-2-2021. Enquiry conducted through the Village Officer, Niranam reveals that the persons named in the schedule below are the legal heirs of late Ratnakumari Padmanabhan.

Schedule

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	K. N. Padmanabhan	Husband	77
2	Ajikumar, P.	Son	44
3	Anilkumar Padmanabhan	„	42

Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the applicant that the above mentioned persons are the legal heirs of decased Ratnakumari Padmanabhan. Objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objection send by post or filed after the stipulated time limit will not be considered.

(2)

No. C10-3781/2021. *18th June 2021.*

Notice is hereby given to all whom it may concern that Bindu N. Nair, Pawothil, Niranam P. O., Niranam Village, Thiruvalla Taluk of Pathanamthitta District has submitted an application before the Tahsildar, Thiruvalla for the legal heirship certificate of her father K. G. Narayanan Nair who died on 31-3-2020. Enquiry conducted through the Village Officer, Niranam reveals that the persons named in the schedule below are the legal heirs of Late K. G. Narayanan Nair.

Schedule

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Bindu N. Nair	Daughter	47
2	Binu Anil Kumar	„	41

Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the applicant that the above mentioned persons are the legal heirs of deceased K. G. Narayanan Nair. Objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objection send by post or filed after the stipulated time limit will not be considered.

(3)

No. C10-4338/2021. *29th June 2021.*

Notice is hereby given to all whom it may concern that Ammini Mammen, Nalamvelil House, Niranam Village, Thiruvalla Taluk of Pathanamthitta District has filed an application before the Tahsildar, Thiruvalla for the legal heirship certificate of her husband N. G. Mammen who died on 24-1-2021. Enquiry conducted through the Village Officer, Niranam reveals that the persons named in the schedule below are the legal heirs of Late N. G. Mammen.

SCHEDULE

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Ammini Mammen	Wife	77
2	Mariamma Mammen	Daughter	49
3	Bini Varghese	Son	47

Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the applicant that the above mentioned persons are the legal heirs of deceased N. G. Mammen. Objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objection send by post or filed after the stipulated time limit will not be considered.

(4)

No. C10-4052/2021. *18th June 2021.*

Notice is hereby given to all whom it may concern that Savithri Sudhakaran, Ottathil, West Othera P. O., Kuttoor Village, Thiruvalla Taluk of Pathanamthitta District has filed an application before the Tahsildar, Thiruvalla for the legal heirship certificate of her son Prasanth, P. S. who died on 12-1-2021. Enquiry conducted through the Village Officer, Kuttoor reveals that the person named in the schedule below is the legal heir of late Prasanth, P. S.

SCHEDULE

Name of the legal heir	*Relationship with the deceased*	*Age*
Savithri Sudhakaran	Mother	55

Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the applicant that the above mentioned person is the legal heir of deceased Prasanth, P. S. Objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objection send by post or filed after the stipulated time limit will not be considered.

(5)

No. C10-4228/2021. *5th July 2021.*

Notice is hereby given to all whom it may concern that P. George Valsan, Kanjirakkattu Puthenpurayil, Kavumbhagom Village, Thiruvalla Taluk of Pathanamthitta District has filed an application before the Tahsildar, Thiruvalla for the legal heirship certificate of his son Nikhil Valsan who died on 17-10-2020. Enquiry conducted through the Village Officer, Kavumbhagom reveals that the person named in the schedule below is the legal heir of late Nikhil Valsan.

SCHEDULE

Name of the legal heir	*Relationship with the deceased*	*Age*
P. George Valsan	Father	63

Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the applicant that the above mentioned person is the legal heir of deceased Nikhil Valsan. Objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objection send by post or filed after the stipulated time limit will not be considered.

(6)

No. C10-4084/2021. *18th June 2021.*

Notice is hereby given to all whom it may concern that S. Leelamani Amma, Uthradom, Thengeli P. O., Kuttoor Village, Thiruvalla Taluk of Pathanamthitta District has filed an application before the Tahsildar, Thiruvalla for the legal heirship certificate of her husband K. B. Omanakuttan Pillai who died on 24-12-2020. Enquiry conducted through the Village Officer, Kuttoor reveals that the persons named in the schedule below are the legal heirs of Late K. B. Omanakuttan Pillai.

SCHEDULE

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	S. Leelamani Amma	Wife	70
2	Smitha O. Pillai	Daughter	45
3	Anitha O. Pillai	„	40
4	Prasanth O. Pillai	Son	36

Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the applicant that the above mentioned persons are the legal heirs of deceased K. B. Omanakuttan Pillai. Objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objection send by post or filed after the stipulated time limit will not be considered.

(7)

No. C10-4337/2021. *21st June 2021.*

Notice is hereby given to all whom it may concern that Thankamma Abraham, Mammoottil Bethel, Kuttappuzha Village, Thiruvalla Taluk of Pathanamthitta District has filed an application before the Tahsildar, Thiruvalla for the legal heirship certificate of her husband Issac Abraham who died on 30-3-2021. Enquiry conducted through the Village Officer, Kuttappuzha reveals that the persons named in the schedule below are the legal heirs of Late Issac Abraham.

Schedule

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Thankamma Abraham	Wife	84
2	Alice Abraham	Daughter	45
3	Anita Mathews	„	43

Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the applicant that the above mentioned persons are the legal heirs of deceased Issac Abraham. Objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objection send by post or filed after the stipulated time limit will not be considered.

(8)

No. C10-3602/2021. *1st July 2021.*

Notice is hereby given to all whom it may concern that Valsalakumari, M. P., Murali Bhavan, Manjadi P. O., Kuttappuzha Village, Thiruvalla Taluk of Pathanamthitta District has filed an application before the Tahsildar, Thiruvalla for the legal heirship certificate of her husband Muraleedharan Pillai, K. S. who died on 4-2-2020. Enquiry conducted through the Village Officer, Kuttappuzha reveals that the persons named in the schedule below are the legal heirs of Late Muraleedharan Pillai, K. S.

Schedule

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Valsalakumari, M. P.	Wife	61
2	Geethu M. Pillai	Daughter	33
3	Neethu M. Pillai	„	30

Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the applicant that the above mentioned persons are the legal heirs of deceased Muraleedharan Pillai, K. S. Objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objection send by post or filed after the stipulated time limit will not be considered.

(9)

No. C10-329/2021. *5th July 2021.*

Notice is hereby given to all whom it may concern that Shibu Chrian George, Cherical Chengazhappallil, Niranam Village, Thiruvalla Taluk of Pathanamthitta District has filed an application before the Tahsildar, Thiruvalla for the legal heirship certificate of his mother K. O. Annamma who died on 23-10-2020. Enquiry conducted through the Village Officer, Niranam reveals that the persons named in the schedule below are the legal heirs of Late K. O. Annamma.

Schedule

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Sherly Samson	Daughter	51
2	Shibu Cherian George	Son	49

Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the applicant that the above mentioned persons are the legal heirs of deceased K. O. Annamma. Objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objection send by post or filed after the stipulated time limit will not be considered.

(10)

No. C10-6763/2020. *7th May 2021.*

Notice is hereby given to all whom it may concern that Sreekumar Sharma, Punnasseril Sreevalsom, Mathilbhagam, Thiruvalla Village, Thiruvalla Taluk of Pathanamthitta District, has filed an application before the Tahsildar, Thiruvalla for the legal heirship certificate of his wife Leela Sreekumar (V. Leelavathi) who died on 24-3-2020. Enquiry conducted through the Village Officer, Thiruvalla reveals that the persons named in the schedule below are the legal heirs of late Leela Sreekumar (V. Leelavathi).

Schedule

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Sreekumar Sharma	Husband	80
2	Vyshakah, P. R.	Grand Son (S/o late Kumar S. Rajeev)	19

Hence, it is proposed to issue a legal heirship Certificate accordingly in favour of the appliacant that above mentioned persons are the legal heirs of decesed Leela sreekumar. Objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette, Objection send by post or filed after the stipulated time will not be considered.

Taluk Office, Thiruvalla. (Sd.) *Tahsildar*.

Mallappally Taluk

പരസ്യം

(1)

നമ്പർ എ4–1612/2021. 2021 ജൂലൈ 1.

മല്ലപ്പള്ളി താലൂക്കിൽ മല്ലപ്പള്ളി വില്ലേജിൽ കൊച്ചുകുന്നുംപുറത്ത് വീട്ടിൽ കെ. റ്റി. ഗോപാലകൃഷ്ണൻ ആചാരി എന്നയാൾ മരിച്ചുപോയെന്നും, അവകാശ സർട്ടിഫിക്കറ്റ് നൽകണമെന്നും കാണിച്ച് പരേതന്റെ ഭാര്യ ശ്യാമള ഗോപാലകൃഷ്ണൻ സമർപ്പിച്ച അപേക്ഷയിൻമേൽ ബന്ധപ്പെട്ട വില്ലേജാഫീസർ മുഖാന്തിരം അന്വേഷണം നടത്തിയതിൽ കെ. റ്റി. ഗോപാലകൃഷ്ണൻ ആചാരി 10–2–2021–ാം തീയതി മരിച്ചുപോയെന്നും പരേതന്റെ അവകാശികളായി താഴെ പറയുന്ന മൂന്ന് പേരാണുള്ളതെന്നും അറിവായിരിക്കുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്
1	ശ്യാമള ഗോപാലകൃഷ്ണൻ	ഭാര്യ	48
2	കിരൺ ഗോപാൽ	മകൻ	25
3	അരുൺ, ജി.	,,	21

മേൽപ്പറഞ്ഞവരാണ് പരേതന്റെ അവകാശികളെന്നുള്ളതിന് അവകാശ സർട്ടിഫിക്കറ്റ് കൊടുക്കുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനകം രേഖാമൂലം മല്ലപ്പള്ളി തഹശീൽദാർ മുമ്പാകെ ഹാജരാകേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞോ തപാൽ മാർഗ്ഗമായോ വരുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

(2)

നമ്പർ എ4–3749/2020. 2021 ജൂലൈ 1.

മല്ലപ്പള്ളി താലൂക്കിൽ കല്ലൂപ്പാറ വില്ലേജിൽ കോലാനിക്കൽ വീട്ടിൽ അജീഷ് കെ. കുട്ടൻ എന്നയാൾ മരിച്ചുപോയെന്നും, അവകാശ സർട്ടിഫിക്കറ്റ് നൽകണമെന്നും കാണിച്ച് പരേതന്റെ ഭാര്യ ശ്രീജ, റ്റി. വി. സമർപ്പിച്ച അപേക്ഷയിൻമേൽ ബന്ധപ്പെട്ട വില്ലേജാഫീസർ മുഖാന്തിരം അന്വേഷണം നടത്തിയതിൽ അജീഷ് കെ. കുട്ടൻ 31–10–2017 തീയതി മരിച്ചുപോയെന്നും പരേതന്റെ അവകാശികളായി താഴെ പറയുന്ന നാല് പേരാണുള്ളതെന്നും അറിവായിരിക്കുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്
1	ശാന്തമ്മ കുട്ടൻ	മാതാവ്	58
2	ശ്രീജ, റ്റി. വി.	ഭാര്യ	33
3	ശ്രീജേഷ് കെ. അജീഷ്	മകൻ	10
4	സ്രാവൺ കെ. അജീഷ്	,,	4

മേൽപ്പറഞ്ഞവരാണ് പരേതന്റെ അവകാശികളെന്നുള്ളതിന് അവകാശ സർട്ടിഫിക്കറ്റ് കൊടുക്കുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനകം രേഖാമൂലം മല്ലപ്പള്ളി തഹശീൽദാർ മുമ്പാകെ ഹാജരാകേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞോ തപാൽ മാർഗ്ഗമായോ വരുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

(3)

നമ്പർ എ4–1610/2021. 2021 മേയ് 19.

മല്ലപ്പള്ളി താലൂക്കിൽ മല്ലപ്പള്ളി വില്ലേജിൽ മല്ലപ്പള്ളി ഈസ്റ്റ് പി. ഒ.-യിൽ മോടയിൽ വീട്ടിൽ ശ്രീകുമാർ എന്നയാൾ മരിച്ചുപോയെന്നും അവകാശ സർട്ടിഫിക്കറ്റ് നൽകണമെന്നും കാണിച്ച് പരേതന്റെ മകൻ ശ്രീകാന്ത് എസ്. നായർ സമർപ്പിച്ച അപേക്ഷയിൻമേൽ ബന്ധപ്പെട്ട വില്ലേജാഫീസർ മുഖാന്തിരം അന്വേഷണം നടത്തിയതിൽ അപേക്ഷകന്റെ പിതാവായ ശ്രീകുമാർ 14–5–2019 തീയതി മരിച്ചുപോയെന്നും പരേതന്റെ അവകാശികളായി താഴെ പറയുന്ന മൂന്ന് പേരാണുള്ളതെന്നും അറിവായിരിക്കുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്
1	ചന്ദനവല്ലിയമ്മ	ഭാര്യ	56
2	ശ്രീജ എസ്. നായർ	മകൾ	30
3	ശ്രീകാന്ത് എസ്. നായർ	മകൻ	29

Salim A Digitally signed by Salim A
Date: 2021.09.20 19:08:06
+05'30'